

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.1489 OF 2004

New Delhi, this the 3<sup>rd</sup> day of February, 2005

**HON'BLE SHRI SHANKER RAJU, MEMBER (J)**  
**HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)**

Dr. Arvind Kumar Yadav  
Working as Trained Graduate Teacher (Bio)  
at Kendriya Vidyalaya School Dakra. ....Applicant.

(By Advocate : Shri Yogesh Sharma)

VERSUS

1. Kendriya Vidyalaya Sangathan,  
Through The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area, Shaheed Jeet Singh Marg,  
New Delhi.
2. The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Regional Office, Pragati Vihar,  
Mancheshwar, Bhubaneshwar. ....Respondents.

(By Advocate : Shri S. Rajappa)

**ORDER (ORAL)**

**SHRI SHANKER RAJU, MEMBER (J) :**

Learned counsel heard.

2. In the light of the representation made by the applicant by which respondents have taken cognizance for taking steps to redress the grievance of the applicant outside the Court. Pendency of the present OA would be an impediment in the way of the respondents to take any action on that representation.
3. In this view of the matter, the present OA is disposed of with a direction to the respondents to take a decision on the representation of the applicant within two weeks from today. If the applicant is still aggrieved, it shall be open to him to revive the present OA. Till then

(2)

respondents are directed to maintain status quo with regard to the disciplinary proceedings against the applicant.

Issue **DASTI.**

*Amay*  
**(S.K. MALHOTRA)**  
**MEMBER (A)**

*S. Raju*  
**(SHANKER RAJU)**  
**MEMBER (J)**

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